

A.No.6411/2013  
12.9.2013

Dated:

**CIRCULAR**

Sub: E-courts Mission Mode Project – Creation of National Judicial Data Grid – Details of all cases – pending before courts across the State – Circular issued by the Hon'ble High Court, Madras – already communicated – Certain instructions issued – Reg.

Ref: 1. High Court's Circular in Roc.No.923-A/2013/Comp.3, dt.29.8.2013.  
2. Endorsement of the Principal District Court, Namakkal in A.No.6242/2013, dt.5.9.2013.

-----

With reference to the Hon'ble High Court's Circular in the reference 1<sup>st</sup> cited above, all the Judicial Officers in both the Civil and Criminal Units in Namakkal Judicial District are required

- (1) to ensure completion of the data entry of all cases pending in their respective courts and the accuracy of the data so entered;
- (2) to cross check the monthly statement with the details of pending cases in the CIS data entry of their respective courts;
- (3) to fix the responsibility of manning the data entry work whether carried out promptly, on the Chief Ministerial Officer of their respective courts and if any lapse noted in future, the Chief Ministerial Officers are liable to be dealt with, since the case information is now available in the internet and is easily accessible to all lawyers and litigants and
- (4) to submit the correct particulars of weekly workdone statement in the data entry of their respective courts to this office **on Monday of every week positively.**

The receipt of this circular is required to be acknowledged forthwith.

//T.C.FB.O//

Chief Administrative Officer,  
District Court, Namakkal.

Sd/-S.Ramathilagam  
Principal District Judge,  
Namakkal.

To  
All the Judicial Officers in Namakkal District.

Copy to  
The Court Manager, Sheristadar, Grade-I Bench Clerks (OP and Sessions Branch) and System Officer of District Court, Namakkal.